

Central Administrative Tribunal
Principal Bench

CP No.169/2018
MA No.1274/2018
in
OA No.3915/2016

New Delhi, this the 12th day of July, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)

Dr. Shahanwaj Ali (Lecturer)
Aged about 61 years
s/o Sh. Abdul Latif Ansari,
R/o B-1034, Opp. Madina Masjid,
(Zia Medicos) Gali No.1, Kabir Nagar,
Shahdara, Delhi – 110 094. ...Petitioner

(By Advocate: Shri T.D. Yadav)

Versus

1. Sh. Anshu Prakash,
Chief Secretary,
Govt. of NCT of Delhi
IP Sachivalaya,
New Delhi-110 002.

2. Sh. Rajiv Yaduvanshi,
Principal Secretary,
Health & Family Welfare,
Govt. of NCT of Delhi,
IP Sachivalaya, New Delhi-110 002.

3. Sh. Sanjay Gihar,
Director of AYUSH,
Directorate of AYUSH,
A&U Tibbia College Campus,
Karol Bagh, New Delhi-110 005.

4. Sh. T. Jacob,
Secretary,
Union Public Service Commission,,
Dholpur House, Shahjahan Road,
New Delhi – 110 069. ...Respondents

(By Advocate: Sh. Naresh Kaushik with Sh. Gaurav Ahlawat)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

This contempt is filed alleging that the respondents did not comply with the directions issued by the Tribunal in OA No.3915/2016.

2. We heard Sh. T.D. Yadav, learned counsel for the petitioner and Sh.Naresh Kaushik, learned counsel for the respondent/UPSC.

3. The OA was disposed of by this Tribunal following the detailed order dated 16.02.2016 passed in OA No.4303/2014.

It is represented that feeling aggrieved by the aforesaid order in OA No.4303/2014, the respondents filed Writ Petition (C) No.4705/2018 before the Hon'ble High Court of Delhi wherein order dated 22.05.2018 was passed directing the respondents that no coercive steps shall be taken against the petitioner in the contempt petition.

4. In view of this, no meaningful purpose would be served if the present contempt case is kept pending. On the other hand, the petitioner can take recourse to the remedies depending upon the outcome of the said Writ Petition. Therefore, this contempt petition is closed. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/na/